



IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

CRIMINAL APPEAL NO. _____ OF 2022
(Arising out of SLP(Crl.)No.8831 of 2021)

KUDUSH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

WITH

CRIMINAL APPEAL NO. _____ OF 2022
(Arising out of SLP(Crl.)No. _____ of 2022)
[Diary No. 23745 of 2021]

O R D E R

Criminal Appeal @ SLP(Crl.)No.8831 of 2021

Heard Ms. Vibha Datta Makhija, learned senior counsel appearing for the appellant and Mr. Vinod Diwakar, Additional Advocate General appearing for the respondent.

Leave granted.

The appellant, by way of present appeal has preferred the bail application.

Learned counsel for the respondent-State has vehemently opposed the application(s) on the ground that the appellant is involved in a serious crime.

Taking into consideration the medical

condition of the appellant, we direct that the appellant be released on bail in connection with FIR No. 105 of 1982 registered at Ganjdundwara Police Station, District Etah, Uttar Pradesh on such terms and conditions as may be imposed by the Trial Court.

The appeal is disposed of accordingly.

Pending applications, if any, stand disposed of.

Criminal Appeal @ Diary No. 23745 of 2021

Delay condoned.

Leave granted.

Heard learned counsel for the parties.

Taking into consideration the facts and circumstances of the case, we are inclined to allow prayer for bail. The appellant is directed to be released on bail in connection with FIR No. 80 of 1982 registered at Ganjdundwara Police Station, District Etah, Uttar Pradesh on such terms and conditions as may be imposed by the Trial Court.

The appeal is disposed of accordingly.

Pending applications, if any, stand disposed
of.

.....J
(B.R. GAVAI)

.....J
(B.V. NAGARATHNA)

New Delhi
October 18, 2022

ITEM NO.54

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8831/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No. 2868/1983 passed by the High Court Of Judicature At Allahabad)

KUDUSH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 72521/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 72517/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 147530/2021 - EXEMPTION FROM FILING O.T., IA No. 72519/2021 - EXEMPTION FROM FILING O.T., IA No. 72514/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 23745/2021 (II)

Date : 18-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Arpit Shukla, AOR
Mr. Aadil singh Boparai, Adv.
Ms. Gargi Srivastava, Adv.
Mr. Tushar Agarwal, Adv.

Ms. Vibha Datta Makhija, Sr. Adv.
Mr. Shariq Ahmed, Adv.
Mr. D.K. Thakur, Adv.
Mr. Tariq Ahmed, Adv.
Mr. Sunil Kumar Verma, AOR

For Respondent(s)

Mr. Vinod Diwakar AAG
Mr. Shashank Shekhar Singh, AOR
Mr. B.N. Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The appeals are disposed of in terms of the signed order.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

[Signed order is placed on the file]